



IN THE HIGH COURT OF JUDICATURE AT BOMBAY
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO.850 OF 2026

National Investigation Agency

...Appellant

Versus

The State of Maharashtra & Anr.

....Respondents

Mr. Anil C. Singh, the Additional Solicitor General of India a/w Mr. Chintan Shah, SPP, Mr. Amogh Singh, SPP, Mr. Krishnakant Deshmukh, Mr. Adarsh Vyas, Mr. Kartik Garg, Mr. Abhijeet Sarnobat and Mr. Sunill Gonsalves, SPP and Sandeep Sadavarte, for the Appellant- NIA.

Mr. Shailendra Mishra, DIG, NIA, Mumbai.

Mr. Pravin Ingawale, SP, NIA, Mumbai.

S.V. Gavand, Addl. PP a/w P.H. Gaikwad, APP, for the Respondent No.1 – State of Maharashtra.

CORAM: G. S. KULKARNI &
DR. NEELA GOKHALE, JJ.

DATE: 30th SEPTEMBER 2026

P.C.

1. The present Appeal is moved before us on an urgent mentioning by Mr. Anil Singh, learned ASG, having obtained orders of the Hon'ble the Chief Justice placing this Appeal before this Bench. Earlier thereto, we find that the present proceedings were listed before a Co-ordinate Bench of this Court (Coram: Sarang V. Kotwal & Ranjitsinha Raja Bhonsale, JJ.), on 29.09.2026, when an order was passed by the said Bench, observing that one of the learned Judges does not take up the matter where the parties are represented by Senior Counsel Mr. Manoj Mohite. Accordingly, the Bench removed the matter from the Board.

2. Further, as informed to us by the learned ASG, the Bench alternate to the regular Bench (Coram: Bharati Dangre & Ashish S. Chavan, JJ.) also passed an order today early in the first session, as one of the learned Judges of the said Bench recused from the proceedings. Accordingly, the proceedings were moved before the Hon'ble the Chief Justice, who has passed an administrative order assigning the matter to this Bench.

3. We find from the orders passed by the Co-ordinate Bench (Coram: Bharati Dangre & Ashish S. Chavan, JJ.) that Mr. Shalabh Saxena, a/w Aayushya Geruja, Harsh Ghangurde and Nihal Rebello represented Respondent No.2 - the contesting Respondent. We are informed by Mr. Anil Singh, learned ASG, that the said Advocates representing Respondent No.2 were intimated / given notice, that the present proceedings are being moved before this Bench at 12:30 p.m. However, Respondent No.2 is not represented.

4. In this view of the matter, we have proceeded to hear the learned ASG on the prayers as urged for urgent ad-interim reliefs as urged on behalf of the Appellant, which is a prayer for ad-interim stay to the order dated 29.09.2026 passed by the learned Special Judge, Mumbai, whereby the bail application moved by Respondent No.2 has been allowed.

5. Having heard learned ASG, as also having perused the impugned order dated 29.09.2026, we are inclined to grant an ad-interim stay to the said order till the adjourned date of hearing. Ordered accordingly. This Order be immediately communicated to the concerned Jail Authorities.

6. Issue notice to Respondent No.2, returnable on 7th October 2026.

7. In the meantime, a convenience compilation of all the relevant documents including the orders framing charges and the charge-sheet be placed on record.
8. Stand over to 7th October 2026 at 03:00 p.m.

(DR. NEELA GOKHALE, J)

(G. S. KULKARNI, J.)

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